

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 150 of 2020**

**IN THE MATTER OF:**

**Udayan Sen**

**...Appellant**

**Versus**

**National Financial Reporting Authority**

**...Respondent**

**Present:-**

**For Appellant: Mr. Kapil Sibal and Mr. Arun Kathpalia, Sr. Advocates with Ms. Aayushi Sharma, Ms. Prachi Dhanani, Mr. Rishika Harish, Mr. Rahul Dwarka Das and Mr. Niyati Kohli, Advocates.**

**For Respondent: Mr. Kamal Kant Jha, Mr. Kirtiman Singh and Mr. Rohan Anand, Advocates.**

**With**

**Company Appeal (AT) No. 151 of 2020**

**IN THE MATTER OF:**

**Shrenik Baid**

**...Appellant**

**Versus**

**National Financial Reporting Authority**

**...Respondent**

**Present:-**

**For Appellant: Mr. Kapil Sibal and Mr. Arun Kathpalia, Sr. Advocates with Ms. Misha Rohtagi Mohta, Ms. Aayushi Sharma, Ms. Prachi Dhanani, Mr. Rishika Harish, Mr. Rahul Dwarka Das and Mr. Niyati Kohli, Advocates.**

**For Respondent: Mr. Kamal Kant Jha, Mr. Kirtiman Singh and Mr. Rohan Anand, Advocates.**

**ORDER**  
**(Virtual Mode)**

**15.09.2020** Learned Sr. Counsel for the Appellant in Company Appeal (AT) No. 150 of 2020 apprised this Tribunal about the status of Writ Petition i.e. W. P. (C) No. 1524/2020 (Udayan Sen Vs. Union of India & Anr.) before the Hon'ble Delhi High Court. Copy of the order is annexed at Annexure- A-35 at Vol.- 19 of

the Appeal Paper Book at Page 4508 stating that the next date of Hearing in the case is 25<sup>th</sup> September, 2020.

The Learned Sr. Counsel for the Appellant in Company Appeal (AT) No. 151 of 2020 also informed that the Appellant has preferred W.P.(C) No. 1525/2020 (Shrenik Baid Vs. Union of India & Anr.) before the Hon'ble Delhi High Court. Copy of the Order is annexed at Annexure- A-35 at Vol.- 19 of the Appeal Paper Book at Page 4508 stating that the next date of Hearing in the case is 25<sup>th</sup> September, 2020.

Mr. Kirtiman Singh, Advocate appears for the sole Respondent accepts Notice in both these Appeals and no Notice is required to be issued.

The learned counsel for the Respondent may file Reply Affidavit within four weeks. Rejoinder, if any, may be filed within four weeks thereafter.

List these Appeals 'For Admission (After Notice)' on **20<sup>th</sup> November, 2020**.

On that day, the Learned Sr. Counsel for the Appellant may inform this Tribunal about the current status of the Writ Petition.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**